

अध्यक्ष महोदय : मेरी बात तो सुनिये . . .

श्री मधु लिमये : इन्दौर याद रखिये, यह बात चलने नहीं देंगे।

डा० राम मनोहर लोहिया : इंदौर छोड़ो। मेरे पास खत आये हैं
(ध्वजधान) बम जलाने से

अध्यक्ष महोदय : उस से इस का ताल्लुक नहीं है। अगर आप को श्री रामेश्वरानन्द की बाबत प्वाइंट आफ़ ऑर्डर रोज़ करना है तो आप मुझे लिख कर भेजिये।

एक माननीय सदस्य : इस पर प्वाइंट आफ़ ऑर्डर है

अध्यक्ष महोदय : इस में कोई प्वाइंट आफ़ ऑर्डर नहीं है। उन के साथ जुल्म हुआ, आप ने तार्डि की है, अगर उन के साथ बेइन्साफी हुई है, कुछ ज्यादाती हुई है तो आप लिख कर भेजिये कि आप क्या चाहते हैं। कुछ वाकयात होने चाहिये तब तो मैं उनका डिस्कशन यहां अलाऊ कर सकता हूं, अगर मेम्बर के साथ या किसी के साथ बेइन्साफी हुई हो।

एक माननीय सदस्य : आप को तार दिया है।

डा० राम मनोहर लोहिया: इस सदन में जब आप ने कहा कि स्वामी जी ने कहा कि लोक सभा को घेर लो, मंत्री को निकलने न दो इस में स्वामी जी ने कहीं किसी के लिये नहीं कहा कि उन को ठोको, पीटो मारो; जलामो तो हिंसा की कुछ बात नहीं कही। तब फिर स्वामी जी के ऊपर यह बेइन्साफी नहीं होनी चाहिये।

Shri Nambiar (Tiruchirapalli): Sir, in Madras there was a cyclone and he has placed a statement on the Table of the House. I want a clarification from him whether funds had been placed by the Centre at the disposal of the State Government for relief measures; there is such a huge loss due to cyclone.

Shri Sanjiva Reddy: I do not know about the State Government. I am only concerned with the Port. We are asking them to spend money for relief work in the ports.

12.40 hrs.

MOTION RE. SUSPENSION OF
RULE 338 IN REGARD TO
FIFTIETH REPORT OF
BUSINESS ADVISORY
COMMITTEE

**Shri Hari Vishnu Kamath (Hos-
hangabad):** Mr. Speaker, Sir, I beg,
by your leave, to move the following:

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion to rescind the decisions given by the House on the 3rd November, 1966 in regard to the Fiftieth Report of the Business Advisory Committee be suspended."

Mr. Speaker: He may not take more than five minutes.

Shri Hari Vishnu Kamath: Yes, Sir. I would briefly make my submission and I would request the House to give earnest consideration and thought to this matter before they come to any hasty decision; particularly I refer to the hon. friends on the other side, members of the Congress party. This issue has been now referred to in all the nationalist papers in the country as that of the zero hour, and the importance of the zero hour cannot be overestimated. Permit me, Sir, to refer to the very wise advice that you gave to the Government when you addressed the Presiding Officers' Conference on the 29th October, just a few days ago.

Mr. Speaker: He need not remind me of it.

Shri Hari Vishnu Kamath: I want only to draw Government's attention to it, and I ask the hon. Members to ponder over it. The Government is concerned with this matter; they stand

[Shri Hari Vishnu Kamath]

on false prestige, cussedness and obstinacy; perhaps they have not seen your address; they have not read your address at all perhaps. I may no longer rest on the oars of its from your address.

"We must realise that the political climate in the country is fast changing. The ruling party can no longer rest on the oars of its majority."

I hope it does realise that. I do not know whether in spite of your advice they realise that even in national affairs zero hour is now approaching. Owing to their ineptitude and inefficiency, corruption and maladministration, we are all approaching the zero hour in our national affairs. They should take heed betimes. Then "it has to plan well its parliamentary strategy." Here again, they have woefully failed since till the opening day of the session. "No less dynamic planning is necessary to face the parliamentary Opposition..."—I do not know whether they have read this at all, and perhaps many of them have not read this address at all, I think—"... than facing an enemy on the battlefield." That, I think, deserves to be written in letters of gold for the Government to ponder over (*Interruption*).

An hon. Member: Venue of the battlefield.

Shri Hari Vishnu Kamath: Yes; enemy on the battlefield. Just as we faced Pakistan last September on the battlefield: they have to plan their strategy equally well and efficiently. Then, "The Government should not only do the right thing,"—they are not listening to it; they do not care to know what you have said, let them not listen to what I say, but let them listen to what you have said,— "but must be able to demonstrate that

they are doing so. There is no use blaming the Opposition if the Government strategy fails." I would repeat that the Government has failed here woefully. "There is no use blaming the Opposition if the Government strategy fails." Now, this is very important—the zero hour in national affairs is approaching—it is on the country, on the people. (*Interruption*) (*Laughter*). He is only laughing. But we will have the last laugh. Do not worry. So, the importance of the zero hour cannot be over-estimated.

Then, let me quote again:

"Secondly the propositions from the Opposition may be considered on merits and should not be opposed merely because they emanated from the left side of the House."

That is the advice you have given to the Government again. "Acceding to such suggestions from the Opposition as may be reasonable,"—please listen, Leader of the House, please listen now—"... may create an atmosphere that the Government listens to anything reasonable and may dispel from the Opposition the feeling that the Government listens only to highly vocal and demonstrative opposition."

Having said that, I would only request that the Government should not stand on false prestige. May I humbly plead, in all humility, with all earnestness, that if the legislative business, the budget and the other financial business are the warp, then this Question Hour and the zero hour are the woof of the exquisite, parliamentary fabric that you, Sir, ensconced in that high Chair, no less than the Member Opposite and the Members of this House, are seeking to weave in this country.

Mr. Speaker: He may finish now.

Shri Hari Vishnu Kamath: This is an important proposition. If this motion is not passed by the House, if this fails, then the other two motions would not come up. Therefore, more

time should be given, Sir, for making our submissions on the suspension of rule 338.

Mr. Speaker: We have discussed it. The suggestion now is only to suspend the rule and then to take up the motion for rescinding the decision.

Shri Hari Vishnu Kamath: You will remember that in the Business Advisory Committee—I did not want to take credit for having brought forward this particular motion—I made a sporting offer to the Leader of the House that he may move the motion; let him move the motion; I do not want to take any credit; let him move the motion and take the credit for it himself. Let it not be said that he was not given the opportunity because he complained that day that you climbed down and suggested that they must move it. Even to that, he does not agree. He is not reasonable at all. He is not reasonably disposed to your advice and your advice has gone completely by the board; and they have no respect—the wooden, calcified mind of the Treasury Benches. I would, therefore, request you to see to it. (*Interruption*).

Shri Sezhiyan (Perambalur): What has the Leader of the House to say?

Mr. Speaker: There is no debate; I only wanted to hear brief remarks by Members.

Shri Hari Vishnu Kamath: One word more and I have done. Earlier in the day, my hon. friend Shri Indrajit Gupta also referred to the absence of Calling Attention Notices. They have been conspicuous by their absence so far. Supposing Calling Attention Notices, Adjournment Motions, privilege motions, short notice questions, and then statements by Ministers, all these come up on one day; it has happened not once but many times during the last session and in every session it may happen. Sometimes we have sat for 10 to 15 minutes only, sometimes for one hour or one hour and a half. The business of the

Government is not to tamper with your discretion; you are there to conduct the business of the House; why should they tamper with your discretion, the discretion of the Speaker? You are here to regulate the conduct of business. If they are prepared to ensure a quorum after 6 O'clock as they have said—there was the meeting of the committee convened last Friday, the second meeting—because that is the business of the Government and they are taking responsibility, why should they not agree to the proposition that this matter goes back to the Business Advisory Committee, because a resolution has been passed and adopted already and you cannot rescind it unless it goes back to the Business Advisory Committee and comes back to the House for its approval, and why should they not accept and accede to the proposition that they must maintain the quorum at the end of the day, when this business goes on as usual, the zero hour, for one hour or one hour and a half, and it will be their business to see that the Bills, etc., are passed with a quorum even if the House has to sit till 7 O'clock in the evening.

So, with these few words, I move that this motion be adopted by the House.

Shri Radhmal Vyas (Ujjain): Just one sentence, Sir.

Mr. Speaker: If I give him the opportunity, there will be a long debate again. If I allow him one sentence, should I not allow that for others also? Now, the Leader of the House.

डा० राय मनोहर खंहिया (फर्रुखाबाद) : सब की मर्जी से थोड़े हो रहा है ? दूसरे लोगों की भी तो राय सुन लीजिये ।

श्री राधेलाल ध्यास : लोग तो बोल सकते हैं । हम लोगों को इजाजत नहीं देंगे ।

श्री मधु निम्बे (मुं गेर) : यह महत्वपूर्ण सवाल है । सब को आपकी सुनना चाहिये ।

Mr. Speaker: He must realise that if I allow it, we have to hear so many others also, and the debate has already taken place when we are taking a decision. It is a decision to rescind that old decision.

Shri M. L. Dwivedi (Hamirpur): You should allow others also.

Mr. Speaker: All right.

Shri Radhelal Vyas: I have only to make one submission. A man who wants equity must come with clean hands. The hon. Mover of the motion and his colleagues, in protest against the decision taken by the House, had walked out, and they remained absent for the whole of the day. If they really wanted to have this decision of the House revised, then they must have participated in it and they must have remained in the House. (*Interruption*) Having adopted a decision, and having offered indignity to the decision, I am afraid the House is not in a position to revise and to review the decision that has already been taken, and I hope the House will not review it.

Shri Kapur Singh (Ludhiana): How does our walking out dirty our hands? I have not been able to understand it.

Shri Daji (Indore): Our walking out has dirtied the Congress. (*Interruptions*).

Shri Radhelal Vyas: You have spoiled the reputation of our Parliament in India as well as abroad. (*Interruptions*).

Mr. Speaker: Order, order.

श्री बजराल सिंह (बरेली) : जैसे आप ने श्री कछवाय को बाहर निकाला है, उसी तरह इन को भी निकाल दीजिये। आप उधर के कम से कम एक घादमी को तो निकाल दीजिये, ताकि हमें तसल्ली हो कि आप कोई फर्क नहीं करने हैं। यह आप के न्याय की कसौटी है।

अध्यक्ष महोदय : इस का फैसला मैं करूंगा।

श्री बाजी : कांग्रेसियों के साथ खून माफ है।

डा० राम मनोहर लोहिया : ये गोली चलाने वाले गाली क्यों देते हैं? वे यह काम हमारे लिए छोड़ दें। ये खाली गोली चलाया करे और चुपचाप यहां बैठे रहा करें।

Shri U. M. Trivedi (Mandsaur): We are all here to talk reason and we must be able to talk reason. Mr Vyas overstepped the limits of reasoning. There was absolutely no logic in what he had said. He said those who want equity must come with clean hands. This is more than equity. You have humiliated the opposition and the opposition has come back. If you want to satisfy your egoism, that has already been satisfied. We have already eaten the humble pie. We are before you and we have moved this motion. Let this be sent back to the Business Advisory Committee for reconsideration. That can be done only by suspending the operation of rule 338. If you want to listen to reason, the reason is there. If you do not want to listen to reason, you can never listen. You can only wake up those who are sleeping and not those who are awake. I am sorry, Sir; I mean not you, but the treasury benches. If the Leader of the House is awake to the situation, let him not create an impasse for nothing. If he has got the satisfaction of his egoism, let our egoism go down as much as it can, so that your egoism may be satisfied. But do listen to the reason that has been put forward and don't be carried away by what Mr. Vyas has said. He never means anything; he simply talks for nothing.

Shri A. K. Gopalan (Kasergod): Sir, it has become very clear by now that the Government wants to muzzle the opposition and does not want to hear their criticism. Why should

they not agree to this being sent back to the Business Advisory Committee so that they may discuss it again? This is just like Section 144 which is being imposed outside. They cannot have section 144 here, but that is exactly what is happening here. They do not want to answer any calling attention notices. They do not want to answer about anything that is happening in the country, because if they give an answer, it will expose their policies and actions. If this motion is not accepted, then the attitude of the ruling party towards the opposition will become very clear. When so many things are happening outside, they only want to discuss some Bidi or Cigar Bill, but so far as human lives are concerned, so far as the drought in Bihar and so many other things happening outside are concerned, they do not want to give any answer. If they reject this motion, it will mean that they do not want the opposition to say anything and they want to muzzle them. Then we will also have to think whether it is useful to remain here and participate in the deliberations of the House.

Shri D. C. Sharma (Gurdaspur): Sir, I think so far as the privileges of Members of Parliament are concerned whether they belong to the Congress or to the opposition parties, you have been very generous in conceding them. For instance, we have been having calling attention notices, short notice questions, etc. We have been having points of order, which have mostly proved to be infructuous and have done nothing but wasted the time of the House. We have also had points of privilege. There have been interminable discussions about them, but ultimately we have found that most of them were not at all points of privilege. My dear friend, Mr. Kamath, was exaggerating out of all proportion the importance of the zero hour. I do not know in what world he lives and moves.

Shri Hari Vishnu Kamath: Certainly not in your world!

Shri D. C. Sharma: We also meet all sections of people—foreigners as well as Indians and I may tell you—excuse me for saying so—the zero hour has downgraded the dignity of the Parliament to such an extent (*Interruptions*) that a Member of Parliament who used to walk with his head high formerly cannot do so now.

श्री रामसेवक यादव (बाराबंकी) :
सरकार ने कोटा-परमिट्स में भ्रष्टाचार किया है, उस से उस को लज्जा आनी चाहिये । लड़ाई के जमाने में कालिगा एगलाइन्ड के सम्बन्ध में जो भ्रष्टाचार हुआ है, क्या उस से उस की इज्जत बढ़ेगी ?

श्री मधु लिम्पे : राजस्थान में 132 किलो सोने का क्या हुआ ?

श्री रामसेवक यादव : राजस्थान में जो 132 किलो सोना उस समय के प्रधान मंत्री को तोलने के लिए था, वह कहाँ गया ? क्या इन बातों से इस सरकार की इज्जत होगी ?

Shri D. C. Sharma: All kinds of charges are levelled against us. For instance, there was a friend of mine who was**.

There is another friend who is talking in terms of quotas and permits. Yesterday's bandh destroyed not only human life but also property. It jeopardised the lives of Congressmen. Even the house of the President of the Indian National Congress was attacked. It was said that that bandh was due to the dissensions in the ruling party.

Sir, if you give my opposition friends a long rope and permit them to say whatever they like in the zero hours and prolong the zero hour, there would be a slow death of parliamentary democracy in this country. Therefore, we must stick to the decision that we have already taken.

**Expunged as ordered by the Chair.

Shri Kapur Singh: The hon. member who has just preceded me said something about the dignity of the House having been lowered by what is happening during the zero hour. I wish to make a very short observation on this. No matter what questions are raised, no matter to what extent they make the position of the treasury benches inconvenient, no matter what difficulties are created for the Government by raising certain points on the floor of the House, thereby the dignity of the House is never lowered. The dignity of the House is lowered by advancing cheap arguments to support the position of the governing party which otherwise is untenable.

Shri Vasudevan Nair (Ambalazhuzha): What we want is that the entire issue should be re-committed to the Business Advisory Committee. We tried to make out last time that the Business Advisory Committee as a whole, at least the members of the opposition, were very shabbily treated by the Minister. You were a witness. He wanted you to be a witness and we also liked you to be a witness. You will agree that no proper discussion took place in that committee on this issue. The issue was not circulated formally to the members before the meeting was convened. On such an important matter, we, the members of the committee, would like to discuss the problem with our leaders and other members. Then only we can represent the wishes of the parties. As the issue was not on the agenda, you could imagine, even if the members of the Committee wanted to participate in the discussion in the meeting of the Committee it would not have been possible for them to do so. For all these valid points we wanted you and through you the Government to give another opportunity to the Business Advisory Committee to take up the matter and have a sober and frank discussion on the matter. It is only that demand that we are making, and we are making that de-

mand through you to the Government.

13 hrs.

The Minister in the subsequent meeting tried to impress us by saying that the Government is only anxious to get through with the official business. If that is the genuine desire, we promised in the meeting and we promised here in this House that we were prepared to sit late hours. We have never hesitated to sit for longer hours. We have never hesitated to have night session. Even in the last session we had a night session. If the Government was anxious to pass Bills like the Patents Bill, we had promised that we will have many night sittings in this session. If they cannot extend the session we can have night sittings, we can sit longer hours. Therefore, the issue is not that the Government is anxious to have its business passed by the House. I am doubtful even about that, about all the Bills that they have put down. The fact is that they want to curb the rights of the Opposition, to steam-roller the Opposition. May I remind you, Sir, that after this motion was passed on all days we have violated that decision including even today. So the trouble at twelve O'Clock will be postponed to 12:30 if the Government is not willing to send back the whole issue to the Business Advisory Committee. Let there be an independent decision of that Committee. We are not going into the merits of the case at present. All that we are opposed to is to any curbing of rights that we were enjoying till now. I am constrained to say, Sir, that you will have trouble, the House will have trouble and the trouble will not be at 12:00 the trouble will be at 12:30.

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, जहा लोक सभा का काम है कि वह सरकार के प्रस्तावों और कानूनों पर अपनी छाप लगाये या न लगाये वहाँ उस का यह भी काम है कि जनता के धारों पर

मलहम लगाये, एक व्यवस्थापूर्वक सरकार और जनतंत्र को चलाने में मदद दे। मैं यहां आप से जोर से कहना चाहता हूँ कि हमारी लोक सभा को अभी यह काम करना बाकी है क्योंकि जनता को व्यवस्थापूर्वक जनतंत्र चलाने के लिए कोई रास्ता मिल नहीं रहा है। सिर्फ इधर उधर की बात करने से काम नहीं चलेगा कि यह हिंसा हो रही है या नहीं हो रही है। मेरे पास खत आ रहे हैं, लोगों का मन ऊब रहा है, बस जलाने से ऊब रहा है, और चीखों से ऊब रहा है। लोगों के खत ऐसे ऐसे किस्म के आ रहे हैं, लोग कहते हैं कि ऐसी पार्टी बनाओ, आदालते बैठाओ, जनतंत्र की आद लें, चुनी हुई आदालतें, जहां कांग्रेस के मंत्रियों के ऊपर मुकदमा चलाओ और अगर साबित हो जाय कि वह भ्रष्टाचारी हैं तो फिर उन को सजा दो। मैं यहां आप को बताना नहीं चाहता कि मेरे पास कैसे कैसे खत और कैसे कैसे सजाओं वाले आ रहे हैं, बहुत गन्दी गन्दी सजायें लोगों के मन में हैं और मैं आप से आग्रह कर देने के लिए कह देना चाहता हूँ कि यह लोग आज हमारे ऊपर तीखे बाण चलाते हैं, अगर कहीं खुदाना-ध्वास्ता इन के ऊपर जनतंत्र बिगड़ खड़ी हुई तो हमारे जैसे लोगों को छोड़ कर के इनकी गंदन बचाने वाला और कोई नहीं रहेगा। इसलिए जरा आप मंह-बाना क के आज देश की अवस्था पर विचार करें। यह बस जलाना या खिड़कियां तोड़ देना—अब कल वाली क्या घटना हुई? क्या चीजें तोड़ी गईं, कितने दरवाजे तोड़े गए? मैंने खुद जाकर देखा है। एक हंस की चीं हो जाती है जब लोग कहना शुरू करते हैं कि माल की कोई हिफाजत नहीं रही। सिवाय मोटर गाड़ियों के जलाने से जो नुकसान हुआ हो या न हुआ हो, लेकिन मैं मकानों के बारे में आप से कहता हूँ कि कोई नुकसान नहीं हुआ है। बहुत मामूली खिड़कियां, उनके शीशे धर-ह तोड़े गए हैं और एक बात मैं और कह दूँ हम विरोधी दल के लोग

भी इस मामले में ... (व्यवधान) धरे जरा चुप रहो ... (व्यवधान) मैं आपसे विरोधी दल के लोगों की कमियां भी बता रहा हूँ, अपनी कमियां बता रहा हूँ ...

अध्यक्ष महोदय : इस वक्त कमियों से इसका तात्लुक क्या है ?

डा० राम मनोहर लोहिया : इसलिए कि यह बात समय और समय के साथ साथ समय का अच्छा उपयोग से सम्बन्ध रखती है। कई बार आपने खुद देखा होगा कि अगर दो चार पांच मिनट आप इजाजत दे देते तो मामला निपट जाता लेकिन उसकी जगह घंटा और आधा घंटा बरबाद हो जाया करता है और उसके साथ साथ हमारे दल नाकाफी हैं, निकम्मे हो रहे हैं, मैं विरोधी दल की बात कह रहा हूँ क्योंकि कल जैसी घटना होने के बाद मैं चाहता था कि लोग मेरे पास आते पूछने कि अब क्या करें, लेकिन खाली पृष्ठते हैं कि अब क्या करें? कहने की जरूरत नहीं रह गई है, करने की जरूरत है। जरा मेरी बात सुन लीजिये ... (व्यवधान)

अध्यक्ष महोदय : वह आपके पास नहीं आये तो इसका इससे क्या मतलब है ?

डा० राम मनोहर लोहिया : मेरा मतलब इसी आधे घंटे से ही है ...

अध्यक्ष महोदय : आप इस पर कुछ कहना चाहते हैं तो कहें।

डा० राम मनोहर लोहिया : इसी आधे घंटे के बारे में ही कहना चाहता हूँ। क्योंकि अगर कहने में, करने में कहीं जो मैं चाहता हूँ वह हो, मैं तो चाहता हूँ कि एक लाख, दो लाख, दस लाख आधे शानिपूर्वक बैठ जायें, काम न चलने दें लेकिन अगर उसकी जगह कहीं उन्होंने अपने हाथ में हिंसा के अस्त्र उठा लिये, अभी नहीं उठाया है, यह हिंसा का लोग मतलब नहीं समझते, हिंसा माने मारना, कत्ल करना। कहीं अगर

[डा० राम मनोहर लोहिया]

वह उन्होंने उठा लिया तो यह फिर जीरो भ्रवर और बाकी सब भ्रवर आपका काफूर हो जायगा। इसलिए अध्यक्ष महोदय, आप से और सरकार से मैं बहुत जोर से कहना चाहता हूँ कि जरा जनतंत्र के इस आधार के ऊपर सोच विचार करिये। जनतंत्र खत्म हो रहा है। यह जीरो भ्रवर के न होने या उसका समुचित उपयोग न होने से . . .

अध्यक्ष महोदय : अब आप खत्म करिये, बैठ जाइये।

डा० राम मनोहर लोहिया : मैं तो खत्म कर दूँ। लेकिन अध्यक्ष महोदय, आप जानते हैं यह जो कुर्तों हैं इन्की भी इज्जत तभी रहेगी जब आप इस लाक सभा के ठीक तरह से चलाने में मदद देंगे। . . .

अध्यक्ष महोदय : मैं तो रोज सुनता हूँ . . . (ध्यवधान)

डा० राम मनोहर लोहिया : अब मैं क्या बताऊँ। मैं याद नहीं दिलाना चाहता एक दिन आप यहां बैठ कर क्या कर चुके हैं?

श्री केशी राम गुप्त (प्रलवर) : अध्यक्ष महोदय, जीरो भ्रवर के बारे में श्री दीवान चन्द शर्मा ने जो कहा उससे जाहिर होता है कि इनकी पार्टी का दिमाग किधर चल रहा है। इनकी इच्छा तो है कि जीरो भ्रवर होना ही नहीं चाहिए। . . . (ध्यवधान) . . .

जीरो भ्रवर की ग्रहमियत क्या है ? यह सब जानते हैं कि उसकी ग्रहमियत बहुत बड़ी है और जो बिजनेस ऐडवाइजरी कमेटी ने प्राधे चंडे की बात रखी, वह बहुत हास्यास्पद है। विरोधी दलों ने इसलिए इस सम्बन्ध में सक्षल उठाया था और मैं आपकी जानकारी के लिए बताना चाहता हूँ कि यहां के जिन लोगों ने वोट दिये थे, कांग्रेस वालों ने, उन्होंने यह बताया कि हमने तो 12.15 के बारे में वोट दिया था, आईएम नम्बर 3 के बारे में वोट नहीं दिया था . . . (ध्यवधान)

मैं नाम बता दूंगा अगर आप कहेंगे। . . . (ध्यवधान) यहां बताने की जरूरत नहीं है। . . . (ध्यवधान) यही बता दूंगा—आपके बहुत बड़े लॉडर श्री विम्वी मिश्र ने कहा। तो मैं यह निवेदन करना चाहता हूँ कि जीरो भ्रवर के मामले में विरोधी पक्ष ने जो बात रखी है, मैं समझता हूँ कि सदन के नेता उसको मानेंगे। यह एक गलत निर्णय हुआ था। इसको वापस बिजनेस ऐडवाइजरी कमेटी में भेजना चाहिए और वहां हम लोग कोई गैर-जिम्मेदारी की बात नहीं करने वाले हैं। वहां बैठ कर शान्तिपूर्वक इसको सोचकर के यह निश्चय होगा कि कितना बढ़ाया जाये और किस रूप में इसको चलाया जाय, यही करना है, यह नहीं करना है कि इसको समाप्त किया जाये।

श्री प्रकाशबीर शास्त्री (बिजनौर) : अध्यक्ष जी, यह तीसरी लोक सभा का अन्तिम अधिवेशन है और इस अन्तिम अधिवेशन में हम एक इस प्रकार की परम्परा का प्रारम्भ करने जा रहे हैं कि जिसका जनतंत्रीय पद्धति पर भी असर पड़ेगा और कार्यवाही जो लोक सभा की है उस पर भी निश्चय रूप से प्रभाव पड़ेगा। आप स्वयं स्मरण करते होंगे कि इसी अध्यक्ष के आसन पर बैठ कर चार साढ़े चार वर्ष तक आप बिना किसी प्रकार का प्रतिबंध लगाये इस संसदीय कार्य को चलाते रहे। ऐसी क्या स्थिति आज आ गई कि जब तीसरी लोक सभा समाप्त होने जा रही है, इस बीस उसके बाकी रह गये हैं उस समय बिजनेस ऐडवाइजरी कमेटी की ओर से इस प्रकार का एक प्रस्ताव आये जो संसदीय परम्पराओं के भी प्रतिकूल हो और उसके अतिरिक्त जनतंत्रीय परम्पराओं का भी गला घोंटे ? मैं इस दृष्टि से इस बात को रखना चाहता हूँ कि आप जानते हैं कि इस देश में विरोधी पक्ष की तादाद कम है, कितनी सामान्य संख्या के अन्दर विरोधी पक्ष आता है ? हमारे पास और कोई माध्यम नहीं है जनता की आवाज पहुंचाने का सिवाय

इसके कि ध्यान आकर्षण प्रस्ताव के रूप में या काम रोकने के प्रस्ताव के रूप में हम उस चीज को रखें और उसके लिए केवल यही समय भी नियत है। जब प्रश्नोत्तर के घंटे के बाद किसी न किसी ढंग से जनता की इस आवाज को हम आपके माध्यम से सरकार तक पहुंचाने का प्रयास करते हैं। इसलिए मेरा अपना विनम्र निवेदन आपसे यह है कि यह तीसरी लोक सभा का जो अन्तिम अधिवेशन है, इसके समाप्त होने के समय आप कोई इस प्रकार की गलत परम्परा का प्रारम्भ न करें कि जो जनतंत्रीय पद्धति पर आघात करने वाली हो। बल्कि जो कामत साहब ने प्रस्ताव रखा है उसको स्वीकार कर लें। यह चौथी लोक सभा के लिए छोड़ें कि वह अपने लिये कोई इस प्रकार का कानून बनाना चाहे तो उस पर विचार कर ले। इस प्रश्न को जैसे पिछले साढ़े चार सालों में चलता चला आया है, इस अन्तिम अधिवेशन में भी उसी प्रकार से चलने दिया जाये।

श्री म० ली० त्रिवेदी : अध्यक्ष महोदय, जब से बहस शुरू हुई है, आप एक ही तरफ के आदमियों को सुनते आ रहे हैं, दूसरों को भी सुनना चाहिये। कांग्रेस पार्टी के किसी भी सदस्य को नहीं सुना, अपोजीशन के लोग ही बोलते गये, हमारे दीक्षित जी कुछ कहना चाहते थे, लेकिन उनको भी मौका नहीं दिया। मैं चाहता हूँ कि आप उनको मौका दें।

अध्यक्ष महोदय : लीडर आफ दी हाउस कहते हैं, कि उनको बुलाया जाये।

संसद-कार्य तथा संचार मंत्री (श्री सत्य नारायण सिंह) : सारी बहस जो आज हुई है—आप क्या चाहते हैं? अंग्रेजी में बोलू . . .

डा० राम मनोहर लोहिया : अंग्रेजी में बोलने का बड़ा गुमान है। आप हमेशा हिन्दी में बोलिये, जिसमें आप वोट मांगने जाते हैं, उसी में काम-काज कीजिये।

श्री सत्य नारायण सिंह : जो बहस अभी हुई, बिल्कुल गलत-कहमी पर आधारित है। आपको याद होगा, दिल्ली दफा जब यह शमला आया था, तो मैंने शुरू में ही साफ़ किया था कि हम लोगों का ऐसा कोई मतलब नहीं है कि जो अधिकार मंत्रियों का जीरो-आवर के टाइम का है, उसको बम किया जाय, शार्टन किया जाय, ऐसा कोई सुवाल नहीं है। मैंने साफ़ तौर पर पहली बार कहा था कि जीरो-आवर के बाद आध-घंटे तक बहस करें, कोई बात बाकी रह जाती है, उसका फैसला आपको करना है। स्पीकर अगर समझते हैं कि किसी मामले पर बहस पूरी नहीं हुई है, या बम हुई है—आप देखते हैं कि बिजनेस एडवाइजरी कमिटी से जिस प्रस्ताव के बारे में जितना टाइम एलाट होता है, उसको हाउस ने मन्जूर भी किया है, लेकिन उसके बावजूद भी आपको हमेशा यह अधिकार रहता है, एक बार नहीं सी बार ऐसा हुआ है, डिबेशन की हालत को देखकर उसको बढ़ाया है, उसको हमेशा आगे किया है। यह स्पीकर के अधिकार में है और इसी लिये मैंने ब्रदब से अर्ज किया था कि आधा घंटे के बाद अगर आप यह मुनासिब समझें कि बहस पूरी नहीं हुई है तो उसको 6 बजे के बाद ले सकते हैं। इसलिये यह सारी चीज गलत-कहमी पर आधारित है कि हम उनको बोलने का मौका नहीं देना चाहते हैं।

जीरो-आवर की एक अपनी इम्पोर्टेंस है, मैं यह नहीं मानता हूँ कि वह बेकार चीज है, हालांकि बहुत-भरावा बहुत-सी बेकार चीजें भी आती हैं, लेकिन बहुत-बार ऐसी बातें आती हैं, जिन पर बहस होनी चाहिये। अब सवाल यह है कि उस रोज जब लीडर आफ दी गुप्स को बुलाया गया था, उस दिन मैंने बड़े ब्रदब के साथ अर्ज किया था कि पता नहीं किस तरह से आपके दिमाग में यह ख्याल पैदा हो गया है कि हम आपके अधिकार को छिनना चाहते हैं। अधिकार छिनने का सुवाल ही नहीं है। आप 6 बजे के बाद राहें 9 बजे तक बहस कीजिये, कौन कहता है कि न कीजिये

[श्री सत्य नारायण सिंह]

इसके बावजूद भी साढ़े बारह बजे का फंसला हुए चार रोज हो चुके हैं, लेकिन फिर भी रोज डेढ़ बज जाता है . . .

श्री बाजी : यही होगा, हम साफ़ कह देते हैं, अगर फंसला करेंगे तो यही होगा . . .

श्री राधेलाल व्यास : बाहर निकाला जायगा । (व्यवधान)

श्री बाजी : कितनों को बाहर निकालेंगे । एक-एक आदमी को बाहर निकालेंगे तो भी दिन भर लग जायगा, यह भी कहे देता हूँ ।

(व्यवधान)

श्री राधेलाल व्यास : पूरे सेशन के लिये निकाले जायेंगे ।

श्री श्रींकार लाल बेरवा (कोटा) : इनको टिकट नहीं मिला है, इनकी सिफारिश करता हूँ ।

श्री स० मो० बनर्जी : इनको बाहर निकालिये । अगर आप इनको नहीं निकाल सकते हैं, तो हम को कहिये, हम निकाल देंगे ।

श्री श्रींकार लाल बेरवा : हम टिकट दे देंगे ।

Shri Hem Barua (Gauhati): It is good that you have realised that from your own side trouble is being created.

श्री सत्य नारायण सिंह : हम में श्रींकार आप में यह फर्क भी है कि हम अपने दोष भी देखते हैं कभी कभी ।

डा० राम मनोहर लोहिया : सत्यनारायण साहब, बन्दूक चलाकर चुप रहना सीखो, कंध से कंध इतनी सभ्यता सीखो, जंगली न बनो ।

श्री म० ला० द्विवेदी : क्या भाषा इस्तेमाल कर रहे हैं ।

डा० राम मनोहर लोहिया : क्या भाषा सिखाओगे ।

श्री सत्य नारायण सिंह : दाजी साहब ने धमकी की बात कह दी है । धमकी की बात ठीक नहीं है, पालियामेन्ट्री तरीके को आप भी जानते हैं और हम भी समझते हैं । . . .

(व्यवधान)

मुनिये भाई साहब, अगर वाजिब तरीके से बहस करना चाहते हैं, तो जितना टाइम है कीजिये । लेकिन हमारे पास भी अधिकार है, यह न समझिये कि हमारे पास अधिकार नहीं है ।

Shri A. K. Gopalan: That is not the question—whether it is 12 O'Clock of 1 O'Clock. The question is whether the Committee is respected and its views are respected.

श्री सत्य नारायण सिंह : अगर कोई भी आदमी जान-बूझ कर फिलिवेस्ट्रिंग करता है तो हमारे पास भी अधिकार है, हालांकि बी० ए० सी० की वजह से हम उसका इस्तेमाल नहीं करते हैं, वरना क्लोजर का अधिकार हम को भी मिला हुआ है । हर चीज का जवाब है, अगर ऐसा नहीं होता, तो दुनिया नहीं चलती ।

डा० राम मनोहर लोहिया : फिलिवेस्टर की बात जानते हैं अमरीकी सिनेट की ।

श्री सत्य नारायण सिंह : लोहिया साहब, जब आप बोलते हैं, तो मैं कभी नहीं रोक्ता हूँ ।

डा० राम मनोहर लोहिया : ऐसा कभी न करो, आप अच्छा करते हैं, कभी न करो ।

श्री सत्य नारायण सिंह : लेकिन अगर आप भी उसको रिसप्रोबेट नहीं करेंगे तो आप कब तक उम्मीद करते हैं कि हम उसको बरदाश्त करेंगे ।

डा० राम मनोहर लोहिया : बरदाश्त मत करो । रोज तो गोलियां चलाते हैं और कहते हैं कि बरदाश्त करते हैं । क्या बरदाश्त कर रहे हैं ?

श्री सत्य नारायण सिंह : एक दूसरी बात भी साफ़ करना चाहता हूँ । ये जो कुछ फॉसले हम ने लिये हैं, वे सिर्फ़ इसी सेशन के लिये हैं, यह एक एड-हाक चीज़ है । उस दिन एक सवाल उठा था कि पार्लियामेंट के ये अन्तिम दिन हैं, क्यों अन्तिम दिनों में पार्लियामेंट को बांधना चाहते हैं । यह बात बिलकुल नहीं है, यह सिर्फ़ एड-हाक अग्नेजमेन्ट है इसी सेशन के लिये । इस के बावजूद भी स्पीकर साहब को अधिकार है, डिस्क्रिशन है उसको बढ़ा देने की, इसके अलावा 6 बजे जब हाउस खत्म हो, तब उसको ले सकते हैं ।

आप जानते हैं, श्रीमान्, बहुत इम्पीटेंट से इम्पीटेंट बातें इसी सेशन में आनी हैं, अभी उस रोज़ दो स्टेटमेन्ट हुए—काऊ स्लाटर पर और विजाग वाले मामले पर, इन दोनों को भी अन्त में लाया गया । पिछले साल आपको याद होगा, हाउस को भी याद होगा कि पिछले साल जितने भी इम्पीटेंट स्टेटमेन्ट शास्त्री जी के हुए—पाकिस्तान की लड़ाई के सम्बन्ध में, वे सब दिन के अन्त में हुए, दिन के अन्त से क्यों घबराते हैं . . .

श्रीमधु लिमये : बाद में सभापति महोदय सभा स्थगित कर के चले जाते हैं ।

श्री सत्य नारायण सिंह : सूर्यास्त के बाद घबराने की कोई बात नहीं है ।

श्री हरि बिष्णु कामत : गलत बयान दिया है । मंत्री महोदय ने गलत बयान किया

है । परसों जो हाउस ने मन्जूर किया, उसमें ऐसा लिखा गया है—यह नहीं लिखा है कि अगर स्पीकर साहब को मन्जूर होता तो प्राध घंटे के बाद भी लिया जा सकता है, उसमें लिखा है कि—

“The Committee further recommend that miscellaneous items of business included in the List of Business for the day which are taken up after the Question Hour should be disposed of by 12.30 P.M.

....mark the words “should be disposed of by 12.30 p.m....”

“every day and main business for the day taken up at that.... hour”....So the discretion is not left to you. What is left to you is to decide what will be the business that can be taken up after 6 P.M. Only that is left to you. The hon. Minister referred to their being taken up after सूर्यास्त : Why could Government Bills not be taken up after 6 O’Clock instead of this business?

Some hon. Members rose—

Mr. Speaker: I cannot allow the discussion to start again.

Shri Daji: I want only a clarification.

Shri Ranga (Chittoor): I have been waiting for some light to come from the Leader of the House in the light of a brief private talk that I had with his colleague, the Minister of Parliamentary Affairs, Shri Jaganatha Rao this morning. I am sorry to say that the lengthy statement of my hon. friend—I think this is the first such long statement that he has made in his own mother tongue—has not in any way improved matters. Sir, you have had such a long experience of this Parliament. Is this not the first time that the Business Advisory Committee was charged with such a task as this? Is it really the business of the Business Advisory Committee to suggest how the business of this House should be conducted for the whole session? Is

[Shri Ranga]

it not a fact that the Business Advisory Committee is only charged with the task of dealing with the actual business of the House for the next week that is being proposed by Government? Then, as I have stated earlier, if the Business Advisory Committee had been given due notice of this intention of the Government, I would have been consulted by my representative. The representatives of these groups who go to the Business Advisory Committee do not speak in their own individual capacity. They go there as representatives of their groups. Our general practice is that the gentleman who goes there consults the leader or, in his absence, the deputy leader and, if possible, everybody because various questions are scheduled which are going to come up there. That gentleman asks, "So many hours are proposed by the Government. Would you like us to make any further suggestions?" That is how I have been consulted all these years. This was a proposition which was there on the agenda. Now, my hon. friend says this. I am prepared to accept his word for whatever it is worth. But the representative of my own group told me that as they got up, as they were ready to go out, this question was raised and my hon. friend said something in the same persuasive, captivative manner in which he has presented his unacceptable proposition today. He has got the gift—it is a compliment that I pay him—of making a dark thing look like a rosy thing.

Shri Kapur Singh: Gift of the gab.

Shri Ranga: It is not the gift of gab. But it is his personality. That is what has helped him throughout—I am happy about it—but on this occasion, I cannot be happy because it had let us down.

Here was the proposition brought up before the House. I do not wish to make any observation on the Chair. But I could have expected the Chair to help the House out of this trouble

on that occasion. But then the Chair thought it fit not to bother because, in the name of the Committee, so great a man or so small a man, the Leader of the House, was making that proposition. I do not, as I said, find fault with you, Sir. But I find fault with the House. I have a right to find fault with the House or having rushed its decision that day in that manner. In spite of the fact that the whole of the Opposition was opposed to that being voted, the question being decided, quite in the teeth of the united Opposition that was being passed and my friends thought it fit and, I am sure, if I had been here, I would have joined hands with them, to walk out in protest. Why did our friends protest? My hon. friend should have had some patience and understood our feelings also. It is not everyday that we would like to protest that way. It is not as if we do not want to cooperate with our friends and keep our hands free or fresh or anything like that. It is just because we found it went against our very grain. Is it democracy?

Sir, just think about all this. All those horrible things are happening in Bihar and U.P. due to the failure of the Government on various fronts and specially on the food front. They themselves had to admit several deaths due to starvation. Have we been able to have so far any proper discussion, at least even a Call attention notice or a Short Notice Question or even, on their own initiative, a statement from the Government expressing their sense of horror at what is happening except for the statement that the Prime Minister has made as a result of her tours? Is the House to be reduced to this position?

Then, again, there was the Osmania University student's strike. Has there been anything at all from the Government themselves? They say that they want to respect democracy. What sort of democracy is it when these big, colossal, problems are facing the

country and the House has not been able to have an opportunity of either hearing a statement from them or a statement, when called upon by us by way of Call Attention notice, or even in their own reply to the No-Confidence motion? The concerned Ministers did not take the trouble to answer the relevant statements that we have made in regard to various problems that are facing the nation. This is not the way that democracy can be promoted and that parliamentarianism can be respected in this country.

What is it that we are asking? As I said, I do not wish to repeat all that. All that we are asking is this. If they are not prepared to accept his proposition, as it is, if it is beneath their dignity, let them come forward on their own accord and suggest that the House should reverse its earlier decision and that the *status quo ante* would remain. My hon. friend says, "Why not you take it up at the close of the day at 6 o' Clock. Why not you prolong the usual business of the House after 6 O'clock. Why do you want to relegate our consideration, our initiative, in regard to various national problems that are facing us from time to time, at the end of the usual hours of the day? I do not understand it. It does not stand to reason. If they do not want it to be that way, let them come forward and accept the suggestion that I am making as a compromise. In fact Mr. Kamath's proposal, the other day, was itself a compromise. On that, I am making a further compromise. Let them take the initiative.

My friend, Shri D. C. Sharma, was hanging his head in shame because of the prolongation of the zero hour. Let me tell him this. I have been here in this House for a very much longer period, twice the period that he has been here.

Shri D. C. Sharma: I agree with you.

Shri Ranga: I may tell him this. As I was going round from one State to another for the last three months, wherever I went, there were many people, young and old, who began to say that Parliament has come to life now and that it has come to grips with the national problems. They have said so. Now, it is not as if I have set the pace for it. Quite a number of our friends have set the pace for it. Some of us had also taken the initiative. Otherwise, it would not have been possible for the nation to arraign so many of these Ministers, one after the other, on various charges of malpractices, misdemeanour, misbehaviour and failure of their elementary duty to the maintenance of integrity. We have been able to do all these things because of the prolongation of the zero hour.

Let me tell you one other thing. I will say it is in favour of them. There was my friend, the Finance Minister, under fire last time. If it had not been for the prolongation of the zero hour, my hon. friend would not have been able to clear his own conduct in regard to the action that he had taken in asking his people to apologise to those people who had been wrongly insulted and so on.

Mr. Speaker: He may try to conclude now.

Shri Ranga: Please do not be impatient. We have spent so much time over controversies which were unnecessary. This is a very important matter.

I want to plead with all that I possess by way of eloquence, by way of persuasion, by way of friendship, with this friend of mine who came into this House along with me on the same day and swore allegiance to the Constitution, to listen to reason now at

[Shri Ranga]

least. He says it is only for this last session. Next time, my hon. friend may not be there where he is. All those people may not be here. We may not be here also. Was it not that I was defeated twice at the hands of those friends? Where is the guarantee that they are not likely to be defeated at our hands? So, it will be a new House and that new House will have its own problems. I want them to prove to the people and also to us that they really stand for the same kind of democracy that we stand for when there would be the greatest possible opportunity for ventilating the grievances of the people and condemning this Government whenever it deserves and criticising them whenever they go wrong. For that, we want this zero hour. Now, during this zero hour, in the past, we took much less time and now we have been taking a much longer time. Why? Sir, you have yourself, in your speech at the Presiding Officers Conference well, I am glad that these people were not present—made those observations. You said, life is becoming complex....

Mr. Speaker: If those persons had been present, I would have spoken differently?

Shri Ranga: No. I did not want to say that. Their presence is likely to trouble even God. Because they are so powerful, it is troublesome even for me who has been with them.

Now, I wish to request them, if they do not want to be treated in the country and by all of us who also represent the masses, a section of them, as not being so very keen on parliamentarianism, as not being for a free discussion, as being impatient with the legitimate criticism and if they want to be taken as friends of democracy and parliamentarism, to listen to my advice even at this last minute. Let them make up their mind and come forward to say, "The House do hereby decide in favour of

status quo ante." That is all that we are asking. We are not asking for any change. The change has been brought by them. This change would mean stifling the Opposition here in this House. There is no doubt whatsoever. I do not want them to be taken unawares; if they are not prepared to listen to reason at all even at this moment and to this offer of a compromise, they would be forcing me also to do a thing which we generally do not wish to do in this House and that is, to leave them to themselves.

Shri Daji: I want to seek a clarification.

Mr. Speaker: No. There ought not to be endless debate on this.

Shri Hari Vishnu Kamath: On a point of order.

Mr. Speaker: There ought to be some end to this.

Shri Daji: I do not want to speak; I only want to seek a clarification. I want a clarification from you, for your sake. A press report has been leaked out. I want a clarification from you for the dignity of the Chair and the dignity of the House. Sometimes the Government leaks out their own decision; that is a different matter.

This time on the eve of the session, it was leaked out that Shri Satya Narayan Sinha visited you at your residence and there it was decided that the zero hour should be curtailed to only half an hour as you have been asked to force down the Opposition. Is it true?

Mr. Speaker: I have stated solemnly here before this House that this is not true, this is not correct; no decision was taken at my residence at any time, of that sort.

Shri Daji: There were reports....

Mr. Speaker: I am not responsible for those reports.

Shri Hari Vishnu Kamath rose—

Mr. Speaker: There ought to be some end. I might be allowed to put the motion now. (*Interruptions*)

Shri Hari Vishnu Kamath: I have not moved that motion, Sir. On a point of clarification from you, Sir, and not from him....

Mr. Speaker: I have allowed him twice or thrice. There ought to be some end.

Shri Hari Vishnu Kamath: Only once you have allowed me.

Mr. Speaker: Twice.

Shri Hari Vishnu Kamath: The proviso to Rule 25 says that the list

of business shall not be varied without the consent of the Speaker. Without your consent, Sir, the business cannot be varied at all.

Mr. Speaker: The only question before me is that there is a decision of this House and the motion is that that might be rescinded.

The first requirement is the suspension of the rule. The question is:

“That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion to rescind the decisions given by the House on the 3rd November, 1966, in regard to the Fiftieth Report of the Business Advisory Committee be suspended.”

The Lok Sabha divided.

Division No. 4]

AYES

[13. 38 hrs.

Alvares, Shri
Aney, Dr. M. S.
Banerjee, Shri S. M.
Barua, Shri Hem
Berwa, Shri Onkar Lal
Bheel, Shri P. H.
Brij Raj Singh, Shri
Deji, Shri
Elias, Shri Mohammad
Gopalan, Shri A. K.
Gulahan, Shri
Gupta, Shri Indrajit
Gupta, Shri Kashi
Himmatsinhji, Shri
Kamath, Shri Hari Vishnu

Kandappan, Shri S.
Kapur Singh, Shri
Kesar Lal, Shri
Koya, Shri
Kunhan, Shri P.
Limaye, Shri Madhu
Lohia, Dr. Ram Manohar
Muhammad Ismail, Shri
Murmu, Shri Sarkar
Nair, Shri Vasudevan
Nambiar, Shri
Nath Pal, Shri
Omkar Singh, Shri
Pattnayak, Shri Kishan
Raghavan, Shri A. V.

Rajaram, Shri
Ramabadrán, Shri
Ranga, Shri
Reddy, Shri Narasimha
Reddy, Shrimati Yashoda
Samanta, Shri S. C.
Sen, Dr. Ranen
Sezhiyan, Shri
Shastri, Shri Prakash Vir
Swamy, Shri Sivamurthi
Swell, Shri
Trivedi, Shri U. M.
Umanath, Shri
Warior, Shri
Yadav, Shri Ram Sewak

NOES

Alva, Shri A. S.
Alva, Shri Joachim
Ankineedu, Shri
Babunath Singh, Shri
Bajaj, Shri Kamalnayan
Bakliwal, Shri
Bal Krishna Singh, Shri
Barupal, Shri P. L.
Basappa, Shri
Baswant, Shri
Bhagat, Shri B. R.
Bhatkar, Shri
Bhattacharyya, Shri C. K.
Bisr, Shri J. B. S.
Brij Basjil, Shri

Chandrabhan Singh, Dr.
Chandriki, Shri
Chaudhuri, Shri D. S.
Chaudhuri, Shri Sachindra
Daljit Singh, Shri
Das, Shri N. T.
Dasa, Shri C.
Dixit, Shri G. N.
Dubey, Shri R. G.
Dwivedi, Shri M. L.
Ganga Devi, Shrimati
Gupta, Shri Badahah
Harvani, Shri Anasir
Heda, Shri
Iqbal Singh, Shri

Jadhav, Shri M. L.
Jena, Shri
Joishi, Shrimati Subhadra
Jyotishi, Shri J. P.
Khanna, Shri P. K.
Kotoki, Shri Liladhar
Koujalgi, Shri H. V.
Kripa Shankar, Shri
Krishnamachari, Shri T. T.
Kureel, Shri B. N.
Lalit Sen, Shri
Laskar, Shri N. R.
Mahida, Shri Narendra Singh
Malmoona Sultan, Shrimati
Malaviya, Shri K. D.

Mallik, Shri Ram Chandra
Mandal, Shri Yamuna Prasad
Masatri, Shri D. D.
Maranji, Shri
Maruthiah, Shri
Mishra, Shri Braj Bihari
Mengi, Shri Gopal Datt
Menon, Shri Krishna
Mohanti, Shri Gokula Nanda
More, Shri K. L.
Murli, Shri M. S.
Muthiah, Shri
Naik, Shri D. J.
Naskar, Shri P. S.
Niranjan Lal, Shri
Oza, Shri
Paliwal, Shri
Pandey, Shri K. S.
Pandey, Shri Vishwa Nath
Prabhakar, Shri Naval
Pratap Singh, Shri
Rajdeo Singh, Shri
Raju, Shri D. B.
Ram Sewak, Shri
Rane, Shri
Ranjit Singh, Shri

Rao, Shri Jaganatha
Rao, Shri Muthyal
Rao, Shri Thirumala
Raut, Shri Bhoia
Ray, Shrimati Renuka
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saha, Dr. S. K.
Saigal, Shri A. S.
Samnani, Shri
Saraf, Shri Sham Lal
Sarma, Shri A. T.
Satyabhama Devi, Shrimati
Sen, Shri P. G.
Shah, Shri Manabendra
Shakuntala Devi, Shrimati
Shankaraiya, Shri
Sharma, Shri D. C.
Sharma, Shri K. C.
Shastri, Shri Ramanand
Sheo Narain, Shri
Shree Narayan Das, Shri
Shyamkumari Devi, Shrimati
Siddananappa, Shri
Siddiah, Shri
Siddheshwar Prasad, Shri

Singh, Shri D. N.
Singh, Shri S. T.
Singha, Shri G. K.
Sinha, Shri Satya Narayan
Sinhasan Singh, Shri
Sivapraghassan, Shri Ku.
Sonavane, Shri
Subbaraman, Shri
Sumat Prasad, Shri
Swaran Singh, Shri
Tantia, Shri Rameshwar
Tiwary, Shri K. N.
Tiwary, Shri R. S.
Tripathi, Shri Krishna Deo
Tula Ram, Shri
Tyagi, Shri
Verma, Shri Ravindra
Veerabasappa, Shri
Verma, Shri K. K.
Virbhadra Singh, Shri
Vyasa, Shri Radhelal
Wadiwa, Shri
Yadav, Shri N. P.
Yadav, Shri Ram Harsh

Mr. Speaker: The result of the 12.24 hrs.
Division is:

Ayes	..	45
Noes	..	121

The Noes have it. The motion is
negated. (*Interruptions*)

The motion was negated.

Shri Hari Vishnu Kamath: I am
constrained to say that it is a nec-
kery of Parliament. Nemesis will
overtake them. How can a Parlia-
mentary democracy function like this?

Shri Vasudevan Nair: This is a
deliberate attempt at murdering de-
mocracy. We make it clear that we
are not bound by this decision. As
a protest, we walk out.

Shri Umanath (Pudukkottai): They
want one Party Parliament.

Some Opposition Members: Shame,
shame!

[*Then Shri Hari Vishnu Kamath
and Shri Vasudevan Nair, along with
other Members of Opposition Groups
left the House.*]

STATUTORY RESOLUTION RE-
CONTINUANCE OF PROCLAMA-
TION IN RELATION TO THE STATE
OF KERALA—*Contd.*

Mr. Speaker: The House will now
proceed with further consideration of
the Statutory Resolution moved by
Shri Hathi.

Shri D. C. Sharma to continue his
speech.

Shri D. C. Sharma (Gurdaspur): I
was submitting very respectfully
yesterday that the teachers who be-
long to the private-aided schools
in Kerala wanted to stage a big
strike. This was a strike by about
3 lakhs of persons. Since the Kerala
private school teachers Association is
affiliated to the All India Federation
of Educational Associations, I received
a letter about it. In this connection I
wrote to the Minister of Education at
Delhi. Mr. M. C. Chagla went to
Madras and there he met one of the
Advisers. I do not want to give his
name because we are not allowed to
mention the names of persons who are